

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 5857 of 2018

Gayatri Devi & Another

..... Petitioners

Versus

The State of Jharkhand & Others

..... Respondents

CORAM

HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioners:

Mr. Manoj Kr. Sinha

For the State:

Mr. Sachin Kumar, A.A.G-II

04/08.07.2020

I.A. No. 500/2019

The present interlocutory application has been filed on behalf of the petitioners for impleading the authorities whose descriptions have been given in paragraph 5(i) and 5(ii) of the present interlocutory application as the respondent Nos. 8 & 9 respectively in the present writ petition.

Having heard learned counsel for the parties and for the reasons stated in the present interlocutory application, the authorities whose descriptions have been given in paragraph 5(i) and 5(ii) of the present interlocutory application are allowed to be impleaded as the respondent Nos. 8 & 9 respectively in the present writ petition.

Let necessary insertion in the cause title of the present writ petition be made by learned counsel for the petitioners within one week.

The present interlocutory application stands disposed of.

W.P.(C) No. 5857 of 2018

Mr. Sachin Kumar, learned A.A.G-II, prays for and is allowed three weeks' time to file counter affidavit as well as reply to I.A. No. 3849/2020.

Satish/-

(RAJESH SHANKAR, J)